



\$~42

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 588/2023, CAV 550/2023 & CM Nos.54362-63/2023**

PRINCIPAL COMMISSIONER OF INCOME
TAX DELHI 1

..... Appellant

Through: Mr Kunal Sharma, Sr Standing
Counsel with Ms Zehra Khan,
Standing Counsel.

versus

M/S CHRYS CAPITAL INVESTMENT ADVISORS
(INDIA) PVT. LTD.

..... Respondent

Through: Mr Mayank Aggarwal, Adv.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

18.10.2023

%

[Physical Hearing/Hybrid Hearing (as per request)]

CAV No.550/2023

1. Mr Mayank Aggarwal, Advocate, has entered appearance on behalf of the respondent/assessee.
2. In view of the fact that the counsel for the respondent/assessee has entered appearance, the caveat stands discharged.

CM No.54362/2023

3. Allowed, subject to just exceptions.

CM No.54363/2023 [Application filed on behalf of the appellant seeking condonation of delay of 379 days in re-filing the appeal]

4. This is an application moved on behalf of the appellant/revenue seeking condonation of delay in re-filing the appeal.

ITA 588/2023

page 1 of 2



4.1. According to the appellant/revenue, there is a delay of 379 days.

5. Mr Mayank Aggarwal, who appears on behalf of the respondent/assessee, says that he does not oppose the prayer made in the application.

6. Accordingly, the delay is condoned.

7. The application is disposed of, in the aforesaid terms.

ITA 588/2023

8. Arguments heard.

9. Judgment reserved.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

OCTOBER 18, 2023

aj

[Click here to check corrigendum, if any](#)